

SHRI Y. B. CHAVAN : As far as his views are concerned, I do not agree with Justice Hogde also. (Interruption.)

श्री प्रताप सिंह (शिमला) : उपाध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ़ वार्डर है। आप जानते हैं कि हिमाचल प्रदेश एक यूनियने टैरिटरी है, उसका सीधा सम्बन्ध होम मिनिस्ट्री से है, केन्द्रीय सरकार से है। आज वहाँ पर ला एण्ड आर्डर की हालत बहुत खराब हो गई है, हिमाचल प्रदेश के एक लाख कर्मचारी स्ट्राइक पर चले गये हैं—इस सरकार की गलती की वजह से ...

MR. DEPUTY-SPEAKER : What are you talking about ? This is no point of order.

### 13.25

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K. R.V. RAO) : I beg to lay on the Table:—

(1) A copy of the Annual Report of the National Institute for training in Industrial Engineering, Bombay, for the year 1968-69. [Placed in Library. See No. LT-2832/70]

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1967-68. [Placed in Library. See No. LT-2833/70]

#### PAPERS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : On behalf of Dr. Karan Singh, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) (i) Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government on the working of the Janpath Hotels Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2834/70]

ASSAM REORGANISATION (MEGHALAYA) (ELECTIONS TO THE PROVISIONAL LEGISLATIVE ASSEMBLY) RULES, 1970 ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : On behalf of Shri V. C. Shukla, I beg to lay on the Table —

(1) A copy of the Assam Reorganisation (Meghalaya) (Elections to the Provisional Legislative Assembly) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 2nd March, 1970, under sub-section(2) of section 77 of the Assam Reorganisation (Meghalaya) Act, 1969. [Placed in Library. See No. LT-2835/70]

(2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) G.S.R. 52 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.

(ii) G.S.R. 53 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.

(iii) G.S.R. 54 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.

(iv) The All India Services (Provident Fund) First Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 55 in Gazette of India dated the 10th January, 1970.

(v) The Indian Police Service (Fixation of cadre Strength) Second Amendment Regulations, 1969. published in Notification No. G.S.R. 160 in Gazette of India dated the 31st January, 1970.

(vi) The Fifth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 161 in Gazette of India dated the 31st January, 1970. [Placed in Library. See No. LT-2836/70]

ANNUAL REPORT OF THE SALAR JUNG MUSEUM BOARD, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : On behalf of Shrimati Jahanara Jaipal Singh, I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1968-69 along with the Audited Accounts. [Placed in Library. See No. LT-2837/70]

(2) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. S. O. 5002 in Gazette of India dated the 20th December, 1969, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. [Placed in Library. See No. LT-2838/70]

DELHI MOTOR VEHICLES (THIRD AMENDMENT) RULES

SHRI IQBAL SINGH : I beg to lay on the Table a copy of the Delhi Motor Vehicles (Third Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F. 3 (40)/69-Tpt. in Delhi Gazette dated the 24th January, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-2839/70]

13.30 hrs.

PUBLIC ACCOUNTS COMMITTEE

EIGHTY FOURTH AND NINETY SIXTH REPORTS

श्री छतल बिहारी बाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, मैं लोक लेखा समिति के निम्न लिखित प्रतिवेदन प्रस्तुत करता हूँ—

- (1) शिक्षा, वाणिज्य और निर्माण, आवास तथा पूर्ति मंत्रालयों के बारे में समिति के 39 वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के सम्बन्ध में 84 वां प्रतिवेदन।
- (2) वन विभाग, छन्दमान, सम्बन्धी लेखापरीक्षा प्रतिवेदन (वाणिज्यिक) 1968, पर समिति के 74 वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के सम्बन्ध में 96 वां प्रतिवेदन।

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मेरा प्वाइंट आफ ऑर्डर है।

पहला प्वाइंट ऑफ ऑर्डर यह है - मैं आपका ध्यान स्वीकर के डायरेक्शन के नियम 125 की तरफ दिलाना चाहता हूँ। इस में कहा गया है—

“The Lok Sabha Secretariat may circulate to members either at their